

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 20**  
ANSWERED ON 2<sup>ND</sup> FEBRUARY, 2017

**TOLL TAX POLICY**

20. SHRI RAJU SHETTY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

सड़क परिवहन और राजमार्ग मंत्री

- (a) the details of the toll tax policy alongwith the number of toll tax collection centres functioning on National Highways (NHs) of the country;
- (b) whether any complaints have been received with regard to levying of excess toll tax on certain highways before its completion, if so, the details thereof, State/UT-wise including Maharashtra;
- (c) whether the said tax is being levied before the completion of such highways without following any rules, if so, the details thereof and reasons therefor along with the action taken/being taken by the Government in this regard;
- (d) whether the Government has proposed to set up a separate regulatory authority to review toll tax policy for ensuring levying of economical toll tax rate and effective monitoring of toll tax collection, if so, the details thereof along with the steps taken by the Government to ensure the economical movement of vehicles on NHs; and
- (e) the details of the exempted Very Important Persons' (VIPs) vehicles and other category of vehicles?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5.12.2008, as amended from time to time for the projects taken up on or after 05.12.2008. For the stretches completed before 5<sup>th</sup> December, 2008 the fee collection is as per the National Highways (collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997; and the National Highways (Rate of fee) Rules, 1997 for those completed after the date of notification of these Rules. The user fee on a stretch of National Highways is collected as per the individual Notifications published in the Official Gazette by the Central Government. In case where a particular stretch of National Highway is entrusted to a State Government/UT, they comply with the Notification issued by the Central Government. Presently, there are 420 fee plazas operational on National Highways across the country.

(b) & (c) User fee at a Fee Plaza on National Highway is collected only for the completed length of NH sections as per the provision of Concession/Contract Agreement and applicable NH Fee Rules. However, as per amended NH Fee Rule 2008, S.O. 778 (E) dated 16.12.2013, in case of an existing four lane NH Section (on which user fee is already being collected), is being upgraded to six or more lane, then the user fee collection would continue during the development/ up-gradation work also at reduced rate of 75% of the fee applicable till the completion of the project without any annual revision.

(d) No, Madam.

(e) For BOT (Toll)/OMT Projects (private developer projects), user fee exemption is available to different category vehicles as per provisions of the respective Concession Agreements and applicable fee rules. Whereas, as per the National Highways Fee (Determination of Rates & Collection) Rules, 2008, as amended, the following category of mechanical vehicles are exempted from paying user fee on National Highways-

- Those that are transporting and accompanying,-
  - i. The President of India
  - ii. The Vice President of India
  - iii. The Prime-Minister of India
  - iv. The Governor of a State;
  - v. The Chief Justice of India
  - vi. The Speaker of the House of People
  - vii. The Cabinet Minister of the Union
  - viii. The Chief Minister of the State
  - ix. The Judge of the Supreme Court
  - x. The Minister of State of the Union
  - xi. The Lieutenant Governor of a Union Territory
  - xii. The Chief of Staff holding the rank of full General or equivalent rank
  - xiii. The Chairman of Legislative council of a State
  - xiv. The speaker of Legislative assembly of a State
  - xv. The Chief Justice of a High Court
  - xvi. The Judge of a High Court
  - xvii. The Member of Parliament
  - xviii. The Army Commander or Vice- Chief of Army Staff and Equivalent in other services
  - xix. The Chief Secretary to a State Government within concerned State
  - xx. The Secretary to the Government of India
  - xxi. The Secretary, Council of States
  - xxii. The Secretary, House of People
  - xxiii. The Foreign dignitary on State visit
  - xxiv. The Member of Legislative Assembly of a State and the Member of Legislative Council of a State within their respective State, if he or she produces his or her identity card issued by the concerned Legislature of the State
  - xxv. The awardee of ParamVir Chakra, Ashok Chakra, MahaVir Chakra, Kirti Chakra, Vir Chakra and Shaurya Chakra, if such awardee produces his or her photo identity card duly authenticated by the appropriate or competent authority for such award;
- Used for Official purpose by:-
  - i. the Ministry of Defence including those which are eligible for exemption in accordance with the provisions of the Indian Toll(Army and Air Force) Act, 1901 and rules made thereunder, as extended to Navy also
  - ii. the Central and State armed forces in uniform including para military forces and police
  - iii. An executive Magistrate
  - iv. The fire-fighting Department or organization
  - v. The National Highways Authority of India or any other Government organisation using such vehicle for inspection, survey, construction or operation of national highways and maintenance thereof;
- used as ambulance
- used as funeral van
- specially designed and constructed for use of a person suffering from some physical defect or disability.

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